

OUT TODAY

ITEM NO.31

COURT NO.5

SECTION XI

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 11584/2019
(Arising out of impugned final judgment and order dated 31-10-2018
in MP No. 7267/2018 passed by the High Court Of Judicature At
Allahabad)

BHARAT PETROLEUM CORPORATION LTD. & ORS.

Petitioner(s)

VERSUS

SANJEEV ARORA & ORS.

Respondent(s)

(IA No. 177508/2019 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 29-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Rajeev Mishra,Adv.
Mr. Sanand Ramakrishnan, AOR
Mr. Sanjeev Kr. Mahara,Adv.

For Respondent(s) Ms. Vibhooti Malhotra, AOR

Mr. Avi Tandon,Adv.
Mr. Anish Agarwal,AOR.
Ms. Vanshika Gupta,Adv.
Ms. Meghna Tandon,Adv.
Mr. Shriman Kumar,Adv.
Mr. Ish Karan Singh,Adv.
Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 177508/2019 - APPROPRIATE ORDERS/DIRECTIONS

We have heard learned counsel appearing on behalf of the
petitioner- Bharat Petroleum Corporation Ltd.

In compliance of the order dated 8th May, 2019, learned counsel

for the petitioner has obtained a Demand Draft No.086166 Dated 13.11.2019 for for a sum of Rs. 5,04,00,000/- (Rupees five crores four lakhs) drawn on Standard Chartered Bank. While doing so, there is a delay of about four months. The delay in depositing the amount in compliance of the order dated 8th May, 2019 is condoned.

Learned counsel appearing for the respondent submitted that the amount be disbursed in the name of second respondent- Pradeep Arora. It is also submitted that the second respondent in turn will disburse the amount among other respondents.

Having regard to above submissions, the Registry is directed to disburse the amount in the name of second respondent forthwith on filing of undertaking by second respondent that he will disburse to the other respondents in accordance with their shares.

I.A. is disposed of accordingly.

List the Special Leave Petition after three months.

In the meantime, pleadings be completed.

(MADHU BALA)
COURT MASTER (SH)

(BEENA JOLLY)
BRANCH OFFICER